

मध्य प्रदेश के सरयुजा जिले में बसाने गये
बंगाली परिवार

3824. श्री चारंग साव : क्या निर्वाच और आवास तथा पूर्ति और पुनर्वास मंत्री यह बसाने की कृपा करेंगे कि :

(क) मध्य प्रदेश के सरयुजा जिले में कितने बंगाली परिवारों को बसाया गया है ;

(ख) क्या उपर्युक्त परिवारों में से किसी भी परिवार को अब तक भूमि के पट्टे नहीं दिये गये हैं ; और यदि हाँ, तो इसके क्या कारण हैं और यदि पट्टों का निष्पादन हो चुका है, तो कितने परिवारों के पट्टों का निष्पादन किया जा चुका है ; और

(ग) क्या पट्टों के बिना इन परिवारों को काफी कठिनाई हो रही है ?

निर्वाच और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बल्ल) : (क) 1685 प्रवासी परिवार ।

(ख) सर्वेक्षण तथा बसाने का कार्य पूरा होने वाला है और पट्टे का रूप निश्चित किया जा चुका है । अतः पट्टे भी जारी किए जाने की प्राप्ति है ।

(ग) जी, नहीं ।

News Report "Jantar Mantar Land Grab Racket"

3825. SHRI C. K. CHANDRAPPAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether attention of the Government has been drawn to a report in "Patriot" on 29th June, 1977, captioned "Jantar Mantar Land Grab racket" in which the members of the former "Caucus" along with an S.H.O. of Delhi and other Government officials are involved;

(b) if so, details thereof; and

(c) what steps Government have taken to blow up this racket and book the racketeers?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) and (c). The position is that a plot of land measuring 304 sq. yds. near Jantar Mantar was allotted on temporary monthly lease to Shri R. L. Malhotra, a displaced person from West Pakistan, for running a workshop in 1965. Perpetual lease was granted to him in 1969 for any commercial purpose, excluding a cinema and a hotel. There being no ban on the construction of a 3-storeyed building, the N.D.M.C. sanctioned the building plan of the lessee on 18-9-1976. The plan provides for a basement and a 3-storeyed building. Before doing so, the Chief Architect, N.D.M.C. informally consulted the Urban Designer of the Delhi Urban Art Commission and the Member-Secretary, New Delhi Redevelopment Advisory Committee. The lessee did not seek prior permission of the L.&D.O. in terms of the lease. He has, however, now sought L.&D.O.'s approval and necessary action will be taken under lease terms. So far as the alleged involvement of the S.H.O. is concerned, an enquiry is being conducted by S.P., Vigilance, Delhi Administration.

Price of Chemical Fertilisers

3826. SHRI YADVENDRA DUTT: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Government of India propose to reduce the price of chemical fertilisers; and

(b) if so, what will be the new reduced price?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). There is no proposal at present to reduce the prices of chemical fertilisers. However, the prices of fertilisers are reviewed from time to time and as and when any reduction is called for, it is done.

Soft Wood for Match Industry

3827. **SHRI KUMARI ANANTHAN:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state;

(a) whether Government are contemplating any proposal to make available soft wood for the use of hand-made match industries at cheaper rates;

(b) the steps taken to procure more soft wood for Tamil Nadu State for this purpose; and

(c) the outlines of the proposal?

The MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c). The requisite information is being collected from the concerned organisations and will be laid on the table of the Sabha in due course.

Instructions to States to hold Elections to Local Bodies

3828. **DR. VASANT KUMAR PANDIT:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Central Government have issued any instruction to States to hold elections to local bodies, municipal committees and Panchayats where these are due; and

(b) if not, whether Government propose to direct these State Governments for the same so as to ensure democratic functioning at all levels?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). No. Sir. Local Self Government being a State subject, the States have to arrange for elections to local bodies, Municipal Committees and Panchayats, where these are due.

World Bank Assisted Drought Prone Areas Programme in Nagpur and Jodhpur in Rajasthan

3829. **SHRI SATISH AGARWAL:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) achievement of the World Bank assisted Drought Prone Areas Programme (DPAP) in Nagpur and Jodhpur districts of Rajasthan money invested by Central and State Governments in this scheme and nature of assistance received from the World Bank for these works; and

(b) whether Government are satisfied with progress of Drought Prone Areas Programme schemes in other districts of Rajasthan and how much money has been spent in advancing subsidy, loan etc. to people under the scheme and direct gains received from them and other States where Drought Prone Area Programme schemes are being run and with what achievement?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Rs. 6 crores have been allocated for Drought Prone Areas Programme each in Nagpur and Jodhpur districts in Rajasthan under the Fifth Five Year Plan. The Central and the State Government's contribution would be Rs. 4.00 crores and Rs. 2.00 crores respectively for each district. During 1974-77 an expenditure of Rs. 235.23 lakhs has been incurred in Jodhpur district and Rs. 187.51 lakhs in Nagpur district.